

SUPREME COURT OF INDIA

This file relates to the proposal for appointment of following three Additional Judges of the Madras High Court, as Permanent Judges of that High Court:

- 1 Mr. Justice R.M.T. Teeka Raman
- 2 Mr. Justice N. Sathish Kumar
- 3 Mr. Justice N. Seshasayee

The Collegium of the Madras High Court vide Minutes dated 7th February, 2018 has unanimously recommended the above-named Additional Judges for appointment as Permanent Judges of that High Court.

The above recommendation has the concurrence of the Government of Tamil Nadu.

In order to ascertain suitability of the above-named Additional Judges for being appointed as Permanent Judges, we have consulted our colleagues who are conversant with the affairs of the Madras High Court. Copies of letters of their opinion received in this regard are placed below.

The Committee constituted in terms of the Resolution dated 26th October, 2017 of the Supreme Court Collegium to assess the Judgments of the above-named recommendees, has submitted its report. A copy of the report of the two-Judge Committee is placed below.

We have also taken note of certain complaints received in the office of Chief Justice of India making allegations against two of the above-named recommendees. On examination, we do not find any *prima facie* substance in these complaints, which deserve to be ignored.

Taking into consideration the material on record, the Collegium finds Mr. Justices (1) R.M.T. Teeka Raman, (2) N. Sathish Kumar, and

(3) N. Seshasayee, Additional Judges, suitable for being appointed as Permanent Judges.

In view of the above, the Collegium resolves to recommend that Mr. Justices (1) R.M.T. Teeka Raman, (2) N. Sathish Kumar, and (3) N. Seshasayee, Additional Judges, be appointed as Permanent Judges of the Madras High Court against the existing vacancies.

(Ranjan Gogoi), C.J.I.

(Madan B. Lokur), J.

(Kurian Joseph), J.

October 09, 2018.

